IN THE HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD
(Special Original Jurisdiction)

FRIDAY, THE TWENTY EIGHTH DAY OF MARCH
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE THE ACTING CHIEF JUSTICE SUJOY PAUL
AND
THE HONOURABLE SMT JUSTICE RENUKA YARA

WRIT PETITION NO: 15705 OF 2023

Between:

Mr. Dharavath Bharath Kumar, S/o Balaji, Hindu, a/a 23 years, Occ. Student, R/o Vasram Thanda, 18th Ward, Suryapet (Town and District), Telangana State-508213.

...PETITIONER

AND

1. The Telangana State Pollution Control Board, Rep.by its Member Secretary, Paryavaran Bhavan, A3 Industrial Estates, Sanathnagar, Hyderabad.
2. The Environmental Engineer, Pollution Control Board, Regional Office, Nalgonda, Telangana State.
3. The District Collector, Suryapet District, Suryapet (Town and District), Telangana State-508213.
4. The Suryapet Municipality, Rep. By its Commissioner, Suryapet (Town and District), Telangana State-508213.
5. Suven Pharmaceutical and Life Sciences (P) Ltd, Rep. By its Chief Executive Officer, Vasram Thanda, Suryapet (Town and District) Telangana State-508213

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue an appropriate Writ, Order or direction particularly one in the nature of Writ of Mandamus, declaring the inaction of respondents No.I to 4, in initiating the action against the 5th respondent to prevent the releasing of dangerous and horrible Gas, and chemical waste water from its chemical unit, though the petitioner issued notices dated 28.02.2023. 14.03.2023 and 16.04.2023 and 16.05.2023, as illegal, arbitrary and violative of Article 21 and

300-A of the constitution of India, and consequently Direct the respondents No.I to 4, to take necessary action against the 5h respondent to Stop the releasing dangerous and horrible Gas, and chemical waste water from its chemical unit, in the interest of justice.

IA NO: 1 OF 2023

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to DIRECT the respondents No.1 to 4, to take necessary action to STOP the releasing dangerous and horrible Gas, and chemical waste water from the 5th respondent chemical unit, pending disposal of the writ petition, in the interest of justice.

Counsel for the Petitioner : SRI P.VENKANNA

Counsel for the Respondents No.1&2 : SRI PRANAV MUNIGELA,
(ADDL SC FOR TSPCB)

Counsel for the Respondent No.3 : SRI MURALIDHAR REDDY KATRAM,
GP FOR REVENUE

Counsel for the Respondents No.4 : SRI M.RAM MOHAN REDDY,
SC FOR MUNICIPALITY

Counsel for the Respondents No.5 : SRI V.B.SUBRAHMANYAM

The Court made the following: ORDER

THE HON'BLE THE ACTING CHIEF JUSTICE SUJOY PAUL
AND
THE HON'BLE SMT. JUSTICE RENUKA YARA

WRIT PETITION No.15705 of 2023

ORDER *(Per the Hon'ble the Acting Chief Justice Sujoy Paul)*:

Sri P. Venkanna, learned counsel for the petitioner and Sri Muralidhar Reddy Katram, learned Government Pleader for Revenue, for respondent No.3.

2. Learned counsel for the petitioner seeks permission of this Court to withdraw the writ petition with liberty to the petitioner to approach the National Green Tribunal.

3. The other side has no objection.

4. Accordingly, this Writ Petition is **dismissed as withdrawn** with the liberty prayed for. No costs.

Interlocutory applications, if any pending, shall also stand closed.

SD/-V.KAVITHA
DEPUTY REGISTRAR

//TRUE COPY//

SECTION OFFICER

To,

1. One CC to SRI P.VENKANNA, Advocate. [OPUC]
2. One CC to SRI PRANAV MUNIGELA, (ADDL SC FOR TSPCB). [OPUC]
3. Two CCs to GP FOR REVENUE, High Court for the State of Telangana at Hyderabad. [OUT]
4. One CC to SRI M.RAM MOHAN REDDY, SC FOR MC. [OPUC]
5. One CC to SRI V.B.SUBRAHMANYAM, Advocate. [OPUC]
6. Two CD Copies.

BSK
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HIGH COURT

DATED:28/03/2025



ORDER

WP.No.15705 of 2023

DISMISSING THE WRIT PETITION
AS WITHDRAWN
WITHOUT COSTS

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S.A
11/4/25